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CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 307/2001

Tuesday, this the 3rd day of April, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

1. Nandakumar,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.
2. S.Vijayakumar,  
Diesel Assistant,  
Palakkad Division,  
Southern.
3. S.Saravanan,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.
4. M.Venkitesan,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.
5. Gunasekharan,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.
6. V.Kalimuthu,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.
7. D.Tamilselvam,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.
8. D.Kumar,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.
9. T.N.Haridas,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway.

10. J. Rajmohan,  
Diesel Assistant,  
Palakkad Division,  
Southern Railway. - Applicants

By Advocate Mr MR Rajendran Nair

vs

1. Union of India represented by  
Secretary to Government of India,  
Ministry of Railway,  
New Delhi.
2. The Chief Personnel Officer,  
Southern Railway,  
Head Quarters Office,  
Park Town.P.O.  
Chennai.
3. The Senior Divisional Personnel Officer,  
Southern Railway,  
Palakkad.
4. The General Manager,  
Southern Railway,  
Head Quarters Office,  
Park Town.P.O.  
Chennai.
5. Divisional Railway Manager,  
Southern Railway,  
Palakkad. - Respondents

By Advocate Mr James Kurian

The application having been heard on 3.4.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The common grievance of the applicants is that they have been assigned lower seniority position in the seniority list of Diesel Assistants, circulated vide order dated 14/17.7.2000(A-9). They have made representations in this regard to the third respondent. A-10 is a copy of such representation submitted by the 5th applicant. It is

submitted that similar representations have been made by other applicants also. Finding that their representations have not been considered and seniority revised accordingly, the applicants have filed this application seeking to have A-9 order quashed and for a direction to the respondents to finalise the seniority list of Diesel Assistants within a reasonable period.

2. After hearing the learned counsel on either side and as agreed to by them, the application is disposed of directing the third respondent to finalise the seniority list of Diesel Assistants, taking into account the objections raised by the applicants in their representations A-10 and other similar representations. A reply in this regard shall be given to the applicants within a period of three months from the date of receipt of copy of this order. There will be no order as to costs.

Dated, the 3rd of April, 2001.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

trs

.....4/-

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

1. A-9: True copy of the order No.J/P612/V/PR/Vol.II dated 14/17.7.2000 together with the relevant portion of the provisional seniority list of Diesel Assistants issued by the 3rd respondent.
2. A-10: True copy of the representation dated 27.11.2000 submitted by the 5th applicant to the 3rd respondent.